

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 153(ND)/2016

IN THE MATTER OF:

Dakshaa Infrabuild Pvt. Ltd.

.....Petitioner

v.

Rochee Resorts India Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 241, 242, 243 & 213

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

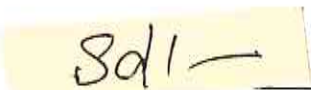
For the Petitioner(s) :

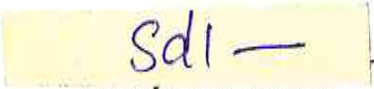
For the Respondent(s) :

ORDER

The matter has been called twice. Even in the post lunch session no one has appeared in support of the petition.

Consequently, the petition is dismissed for non-prosecution.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

29.08.2017

Vineet